



ITEM NO.2

COURT NO.7

SECTION 11

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Criminal Appeal No(s). 60/2019

AKBAR ALI & ANR.

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(IA No. 8371/2023 - GRANT OF BAIL)

Date : 20-01-2023 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJIV KHANNA

HON'BLE MR. JUSTICE M.M. SUNDRESH

For Appellant(s)

Dr. Sushil Balwada, AOR
Mr. Devendra Singh, Adv.
Mr. Kaushal Yadav, Adv.
Mr. Srilok Nath Rath, Adv.
Ms. Reena Rao, Adv.
Mr. Karan Thakur, Adv.
Mr. Nandlal Kumar Mishra, Adv.

For Respondent(s)

Mr. S.r. Singh, Sr. Adv.
Mr. Ankur Prakash, AOR

UPON hearing the counsel, the Court made the following
O R D E R

IA No. 8371/2023

In view of the fact that the appellant(s) has already suffered actual incarceration of around eight and half years and eleven years with remission, we are inclined to accept the present application for suspension of sentence during the pendency of appeal. The appellant(s) would be released on bail during the pendency of the present appeal on terms and conditions to be fixed

by the trial court. We may recall this order granting suspension of sentence if the appellant(s) ask for adjournment when the appeal is taken up for hearing.

Recording the aforesaid, the present application is allowed in the above terms.

(BABITA PANDEY)
COURT MASTER (SH)

(R.S. NARAYANAN)
COURT MASTER (NSH)